

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

GA No. 92/97

....Sri B.K. Singh....Applicant (S)

-Versus-

....Union of India.... Respondent (S)

....Mr. P.D. Gogoi, P.K. Baruah....Advocate for Applicant (S)

....Mr. S. Ali, Sr. C.G.S.C....Advocate for Respondent (S)

Office Notes	Date	Courts' Orders
This application is in form and within time C. F. of Rs. 50/- delivered vide I.D.O. No. 709259 Dated 9-4-97  Dy. Registrar, 15/5/97	2-5-97	Heard Mr. P.D. Gogoi appearing on behalf of the applicant and also Mr. S. Ali, Sr. C.G.S.C. for the respondents.
Steps done on receipt 9.5.97		Application is admitted. Issue notice on the respondents. Mr. S. Ali Sr. C.G.S.C. receives notice.
And issued to the respondents No. 1-3 vide Dispatch No. 1710-12 dt. 13.5.97.	6.6.97	Let this case be listed for orders on 6-6-97 for filing of written statement.
<u>Re:</u> 1) Service reports are still awaited. 2) W/S has not been filed.	lm 9 615	 Vice-Chairman Mr. S. Ali, learned Sr. C.G.S.C., prays for two weeks time to file written statement. Prayer allowed. List the case on 27.6.97.
<u>Re:</u> 1) Service reports are still awaited. 2) W/S has not been filed.	nkm 9 12/6	 Vice-Chairman

(2)

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O.A. 92/97

27-6-97 Written statement has not been filed. Mr. S. Ali, Sr. C.G.S.C. prays for time for filing of written statement. Prayer allowed.

List on 11-7-97 for filing of written statement and further order.

  
Vice-Chairman

lm  
10/7

11.7.97 Mr. S. Ali, learned Sr. C.G.S.C., prays for further extension of time to file written statement. Several adjournments had already been granted. I am not inclined to grant any further extension of time. List this case for hearing on 7.11.97.

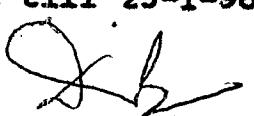
  
Vice-Chairman

~~Written statement filed on behalf of respondents No. 1, 2 & 3.~~

nk  
10/7

7-11-97

On the prayer of counsel for the parties case is adjourned till 23-1-98.

  
Vice-Chairman

lm  
11/11

23.1.98

There is no representation. Adjournded to 24.4.98 for hearing.

  
Vice-Chairman

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3/2

Notes of the Registry	Date	Order of the Tribunal
	24.4.98	<p>Mr P.D. Gogoi, learned counsel for the applicant submits that he received the written statement only today. The respondents filed the written statement without serving copy. In view of the above Mr Gogoi submits that the applicant is not in a position to proceed with the case. Accordingly he prays for four weeks time. List it on 22.5.98.</p> <p><i>[Signature]</i> Vice-Chairman</p>
		<p>nkm <i>5/8 2/5</i></p>
	22.5.98	<p>On the prayer of Mr P.D. Gogoi, learned counsel for the applicant the case is adjourned till 5.6.98.</p> <p><i>[Signature]</i> Vice-Chairman</p>
		<p>nkm <i>5/8 2/5</i></p>
	5.6.98	<p>Mr P.D. Gogoi, learned counsel for the applicant submits that he has been given the relief by the authority and therefore he does not want to proceed with the application. The application has become infructuous. Accordingly the application is dismissed as infructuous.</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p><u>26.6.98</u></p> <p>Copy of the order have been sent to the D/secy for despatching the same to the parties through Regd. with S/o.</p> <p><i>[Signature]</i> Issued in date No. 1801-1804 dt. 30.6.98</p> <p><i>[Signature]</i></p>		<p>pg <i>5/8 9/6</i></p>

Notes of the Registry	Date	Order of the Tribunal
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